

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
C.P. (IB)/126(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Profectus Capital Private Limited
V/s
M K Fashion Hub Private Limited

.....Applicant

.....Respondent

Order delivered on: 26/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Hem Buch, Adv.
For the Respondent : Mr. K.S Lalwani, Adv.

ORDER

Though ex-parte order is passed, Ld. Counsel for the respondent has filed reply which cannot be taken on record. He also stated that his senior counsel is not available. Respondent is directed to argue the matter in next hearing.

List for further consideration on 06.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)